residual period for each of the eligible unit in respect of specified goods. The overall scheme is valid upto 30.06.2027.

Transfer of Central funds due to Telangana

241. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there is an inordinate delay in transferring funds due to Telangana under devolution, central share in Centrally Sponsored Schemes (CSS), and other schemes;

(b) if so, the details thereof; and

(c) the details of funds released to Telangana under various heads from Government during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) The Central Government provides resources to States under Finance Commission Transfers (including devolution from divisible pool of Central taxes and duties) and other grants-in-aid including Centrally Sponsored Schemes (CSS), Central Sector Schemes (CS) etc. as per allocations provided in Union Budget. Funds to the State Governments including State Government of Telangana are released by the concerned line Ministries/Departments as per extant scheme guidelines including utilization of funds during previous years. The concerned State Government(s) and Central Ministries review and monitor implementation of the schemes following General Financial Rules-2017, to ensure effective utilization of funds for the purpose for which it was released and next instalment of grants-in-aid is released accordingly.

(c) Head-wise details of the funds released to the State of Telangana during last three years are as under:

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			(₹ 1n crore)
Head	2016-17	2017-18	2018-19 (RE)
Share in Central Taxes	14876.61	16420.07	18560.88
Finance Commission Grants	1663.68	1167.54	1806.13
Other grants-in-aid (including CS/CSS)	8088.23	6891.26	26235.75

Source: Union Budget Documents and State Budget Documents